

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 160/MP/2015**  
***(on remand from APTEL)***

Subject : Petition under section 79(1) (f) of the Electricity Act, 2003 read with Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff determination from Renewable Energy Sources) Regulations, and Regulation 111 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for applicability of Generic Tariff for 50 MW Rajgarh Solar PV Station of NTPC Limited.

Petitioner : NTPC

Respondent : MPPMCL

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC

**Record of Proceedings**

Case was called for a virtual hearing.

2. The matter has been listed in terms of the judgment of APTEL dated 23.8.2024 in Appeal No. 196/2017.
3. During the hearing, the learned counsel for the Petitioner pointed out that APTEL vide its judgment dated 23.8.2024 in Appeal No. 196 of 2017 (filed by the Respondent MPPMCL), has set aside the Commission's order dated 31.3.2017 in Petition No.160/MP/2015, on the ground that the said order was signed only by the three Members of the Commission, as against the same being heard by four Members. Accordingly, the learned counsel sought time to file its written submissions in the matter.
4. None present on behalf of the Respondent, despite notice. Accordingly, the Commission, as a last opportunity, directed the Registry to issue notice to the Respondent MPPMCL, along with a copy of this ROP. The Commission also directed the parties to file their written submissions in the matter on or before **7.10.2024** after serving a copy to the other.
5. The Petition will be listed for hearing on **15.10.2024**.

**By order of the Commission**

**Sd/-**  
**(B. Sreekumar)**  
**Joint Chief (Law)**

